

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 112/MP/2019 along with IA No.55/2019

Subject : Petition under Section 66 and 79 of the Electricity Act, 2003 read with Regulations 14 and 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition & issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of directions to the Respondents to effect accreditation and registration of the Petitioner under the Renewable Energy Certificate (REC) mechanism and grant/issue the REC.

Petitioner : Tadas Wind Energy Private Limited (TWEPL)

Respondent : National Load Despatch Centre (NLDC)

Date of Hearing : 24.9.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Parties Present : Shri Anand Ganesan, Advocate, TWEPL
Shri Punit Dave, TWEPL
Shri Arjun Krishna, Advocate, NLDC
Shri Gajendra Singh, NLDC
Shri Ashok Rajan, NLDC

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking, *inter alia*, direction to the Respondent, National Load Despatch Centre (NLDC), for issuance of Renewable Energy Certificates (RECs) to the Petitioner for the period from 1.12.2016 to 22.10.2018 and 1.4.2017 to 23.10.2018 in respect of 100 MW and 50.4 MW wind power projects located in the States of Karnataka and Andhra Pradesh respectively. Learned counsel submitted that at the time of grant of accreditation and registration under REC mechanism, the Petitioner was Public company, which was subsequently converted into a Private Limited company. However, subsequent to conversion of the Petitioner Company, NLDC did not issue RECs. Aggrieved by the decision of NLDC, the Petitioner approached the Commission. Vide order dated 9.10.2018 in Petition No.16/MP/2018, the Commission observed that since there is a change of legal status of the Petitioner, it is required to obtain fresh accreditation and registration. Accordingly, the Petitioner applied for and has received fresh accreditation and registration in respect of its projects. However, the Petitioner has not been issued RECs for the interim period for the energy generated and supplied at the APPC rates.



2. Learned counsel for the Respondent, NLDC submitted that since the present Petition is barred by res judicata as per Section 11 and Order 2 Rule 2 the Code of Civil Procedure, 1908, NLDC did not issue RECs to the Petitioner.

3. Based on the request of the learned counsels for the parties, the Commission directed the Petitioner and the Respondent to file their respective written submissions on or before, 4.10.2019 with copy to the each other. The Commission directed that the due date of filing written submissions should be strictly complied with. No extension shall be granted on that account.

4. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

**Sd/-
(T.D.Pant)
Deputy Chief (Law)**

